

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCHES "B": HYDERABAD
(THROUGH VIRTUAL CONFERENCE)**

**BEFORE SHRI LAXMI PRASAD SAHU, ACCOUNTANT MEMBER
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

ITA No. 207/H/2021 Assessment Year: 2016-17		
M.C. Modi Educational Trust, Secunderabad. PAN - AAATM 5488Q (Appellant)	Vs.	Income-tax Officer, Ward - 1(2), Hyderabad. (Respondent)
Assessee by:		Shri Darshan Jakharia for Shri Laxminiwas Sharma
Revenue by:		Shri Rohit Mujumdar
Date of hearing:		07/03/2022
Date of pronouncement:		08/03/2022

ORDER

PER Bench:

This appeal filed by the assessee is directed against CIT(Exemptions), Hyderabad's order dated 30/03/2021 involving proceedings u/s 263 of the Income Tax Act, 1961 ; in short "the Act".

2. At the time of hearing, the assessee has placed on record an application dated 04.03.2022 requesting for the permission to withdraw its appeal. The learned

Departmental Representative did not raise any objection to such prayer. We, therefore, permit the assessee to withdraw its appeal, which hereby stands dismissed as withdrawn.

3. In the result, assessee's appeal is dismissed in above terms.

Pronounced in the open court on 8th March, 2022.

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-
(L.P. SAHU)
ACCOUNTANT MEMBER

Hyderabad, Dated: 8th March, 2022.

kv

copy to :

1	<i>M.C. Modi Educational Trust, 5-4-187/3 & 4, Soham Mansion, M.G. Road, Hyderabad.</i>
2	<i>ITO, Exemption, Ward - 1(2), Hyderabad.</i>
3	<i>CIT(Exemptions) , Hyderabad</i>
4	<i>ITAT, DR, Hyderabad</i>
5	<i>Guard File.</i>